

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ "ए", चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH BENCH "A", CHANDIGARH
(VIRTUAL COURT)

श्री एन.के.सैनी, उपाध्यक्ष एवं श्री आर.एल. नेगी, न्यायिक सदस्य
BEFORE: SHRI. N.K.SAINI, VP & SHRI , R.L. NEGI, JM

आयकर अपील सं./ ITA NO. 13/Chd/2021
Assessment Year : 2015-16

Samana Industries Vill: Salewal, Nalagarh Solan-174101 Himachal Pradesh	बनाम	Pr. CIT Income Tax Office Shimla-Himachal Pradesh
स्थायी लेखा सं./PAN NO: ABNFS8426J		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by : Shri Manoj Kumar, C.A
राजस्व की ओर से/ Revenue by : Shri Ashok Khanna, Addl. CIT
सुनवाई की तारीख/Date of Hearing : 01/09/2021
उद्घोषणा की तारीख/Date of Pronouncement : 01/09/2021

आदेश/Order

PER N.K. SAINI, VICE PRESIDENT

This is an appeal by the Assessee against the order dt. 13/03/2020 of Ld. Pr. CIT, Shimla.

2. During the course of hearing the partner of the Assessee moved an application to withdraw the appeal stating therein as under:

*Ref: M/s Samana Industries, Village- Salewal, Nalagarh, Distt. Solan, H.P.
Sub: Request to kindly permit the withdrawal of the appeal
Appeal No. : ITA 13/CHANDI/2021, for the A.Y. 2015-16
Fixed for Hearing on 31/08/2021 before Bench-B*

Hon'ble Members,

In respect to our appeal pending before your goodself against the order passed under section 263, we would like to bring your kind attention towards the fact that fresh assessment order has been passed by the Assessing Officer. Hon'ble Assistant Commissioner of Income Tax, Shimla, dated 18/07/2021 u/s 143(3) r.w.s 263. In the said fresh assessment order, original assessment income is accepted as such. Copy of fresh assessment order is enclosed herewith. As no fresh additions has been made in the fresh

assessment order, so assessee firm has no grievance with the order passed u/s 263. So, it requested to your goodself to kindly permit the assessee firm to withdraw the pending appeal before your goodself.

Inconvenience caused to your honour in this regard is regretted.

For " Samana Industries"
Sd/-
(Partner)

3. Ld. DR did not object if the appeal of the assessee is dismissed as withdrawn.
4. In view of the above the appeal of the assessee is dismissed as withdrawn.
5. In the result, appeal of the Assessee is dismissed.

(Order pronounced in the open Court on 01/09/2021)

Sd/-
आर.एल. नेगी
(R.L. NEGI)
न्यायिक सदस्य/ Judicial Member
AG
Date: 01/09/2021

Sd/-
एन.के.सैनी,
(N.K. SAINI)
उपाध्यक्ष / VICE PRESIDENT

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्ड फाईल/ Guard File